

BUSINESS ADVISORY COMMITTEE

(Tenth Lok Sabha)

THIRTY-SECOND REPORT

(Presented on 18-8-1993)

The Business Advisory Committee held a sitting on Wednesday, the 18th August, 1993.

2. The Committee recommend the allocation of time to the following items of business as shown against each:—

- | | | |
|--|---|----------|
| (1) Discussion on the Statutory Resolution seeking disapproval of the Parliament (Prevention of Disqualification) Amendment Ordinance, 1993. | } | 1 hour |
| (2) The Parliament (Prevention of Disqualification) Amendment Bill, 1993—after it has been passed by Rajya Sabha.
(Consideration and passing) | | |
| (3) Discussion on the Statutory Resolution seeking disapproval of the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 1993. | } | 1½ hours |
| (4) The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1993, as passed by Rajya Sabha.
(Consideration and passing) | | |
| (5) The Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Bill, 1991.
(Consideration and passing) | | 1½ hours |
| (6) Discussion on Dunkel Proposals | | 3 hours |

3. The Committee also recommend that in order to provide sufficient time for completion of essential items of Government and other business, the House may also sit on Saturday, the 28th August, 1993, if necessary.

NEW DELHI;
August 18, 1993

Sravana 27, 1915 (Saka)

SHIVRAJ V. PATIL,
Chairman,
Business Advisory Committee.